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MCRC-45423-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

**BEFORE** 

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 1<sup>st</sup> OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 45423 of 2025

## RAMLAL

Versus

## THE STATE OF MADHYA PRADESH

Appearance:

Shri Pallav Tripathi - Advocate for applicant.

Shri Samar Ghuraiya - Public Prosecutor for respondent/State.

## **ORDER**

Learned counsel for the applicant, at the very outset, prays for withdrawal of the present first bail application filed under Section 483 BNSS with liberty to repeat the prayer after some time.

Prayer is allowed.

The present bail application is dismissed as withdrawn with the aforesaid liberty.

(VIVEK JAIN) JUDGE

(Dubey)